

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 130/TD/2024

Subject : Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 for grant of an inter-state trading licence.

Date of Hearing : **8.5.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Petitioner : Fusionx Asia Pacific Pvt. Ltd.

Parties Present : Ms. Abiha Zaidi, FAPPL
Shri Anuj Bhave, Advocate, FAPPL
Ms Suriti Chowdhary, Advocate, FAPPL
Shri Deepak Rathi, FAPPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed for the grant of a Category V trading license under the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for Grant of Trading Licence and other Related Matters) Regulations 2020 ('Trading Licence Regulations') and amendments thereof. Learned counsel further added that the Petitioner has fulfilled all the requirements under Trading Licence Regulation and is in compliance with Regulation 6(3) of the said Regulation, the Petitioner had also published the public notice of its application on 14.3.2024. However, no objection/response has been received.

3. Considering the submission made by the learned counsel for the Petitioner, the Commission directed the Petitioner to furnish the following details/clarification on an affidavit within three weeks:

- (a) Audited special balance sheet as on any date falling within 30 days immediately preceding the date of filing of the present application.
- (b) Confirmation to the effect that the professional(s) are full time professionals of the Petitioner company, in terms of Regulation 3(2) of the Trading Licence Regulations, 2020;
- (c) An undertaking to the effect that it will not carry out the transmission business without surrendering the trading licence, if granted by the Commission.

4. The Petition will be listed for hearing on **9.7.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)